

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 603
IB-699/ND/2023

IN THE MATTER OF:

Mr. Sukhvinder Singh Sokhi

...PETITIONER

Vs

M/s. Information TV Pvt. Ltd.

...RESPONDENT

Section

U/s 9 of IBC, 2016

Order delivered on 02.07.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :Adv. Bhavya Khatreja, Adv.
Shashank Agrawal, Adv. Sweta
Prashar, Advs.

For the Respondent/Corporate Debtor :Adv. Siddhart Bambha, Adv.
Aman Thakral, Adv. Sucharu
Garg, Advs.

ORDER

Ld. Counsel on behalf of the Operational Creditor is present. Ld. Counsel on behalf of the Corporate Debtor is present and submitted that in terms of order dated 06.05.2024 they have filed their response to the documents filed with the rejoinder. However, the same is not reflected on the e-portal. Ld. Counsel for the Corporate Debtor may approach the Registry and cure the defects so that the same is reflected on the e-portal. List the matter on **06.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)